

O.A./147/90

Coram : Hon'ble Mr.A.V.Haridasan : Judicial Member
Hon'ble Mr.M.M.Singh : Administrative Member

09/04/1990

Mr.P.K.Handa the learned counsel for the applicant present. Mr.N.S.Shevde the learned counsel for the respondents wants time to file reply before the matter is heard on ~~admission~~ being admitted. 15 days time allowed to do so. Registry to fix the case accordingly.

M. M. Singh
(M.M.Singh)

Administrative Member


(A.V.Haridasan)
Judicial Member

AIT

Coram: Hon'ble Mr. M.M. Singh Admv. Member
 Hon'ble Mr. N.R.Chandran Judl. Member

3/5/1990

Mr. P.K. Handa and Mr. N.S. Shevde, the learned counsel for the applicant and the respondents present. The learned counsel for the applicant restricts the claim only with regard to Para 8(ii) and does not press ^{for} _S the relief raised in para 8(i). On a perusal of the application, it transpires that the applicant had made representations to the authorities on 8-7-1989 and 10-8-1989 for appointment as Safaiwala on compassionate grounds since her husband died in an accident, while in service. The learned counsel for the respondents stated that no orders have been passed on the applicant's representations. Hence we direct the respondents to pass orders on the representations of the applicant dated 8-7-1989 and 10-8-1989, taking into account the relevant Circulars on the subject and according to law within a period of four weeks from the date of receipt of a copy of this order. It is also open to the applicant to challenge any orders adverse to her that may be passed on her representations. With these observations and directions, the application is dismissed.

N.R.Chandran
 (N.R. Chandran)
 Judl. Member

M.M.Singh
 (M.M. Singh)
 Admv. Member